

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

18. I.A. 2368/2021

IN

C.P.(IB)-3283(MB)/2019

CORAM: SHRI. H.V.SUBBA RAO, MEMBER (J)
SMT. ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **21.09.2022**

NAME OF THE PARTIES: Om Logistics Ltd
V/s
Tri Auto India Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Petitioner as well as Registry are directed to issue notice to the Corporate Debtor intimating the Corporate Debtor regarding filing of the above company petition against them with further direction on the Corporate Debtor to file reply within two weeks from the date of receiving notice if petition copy is served and to appear either in person or through advocate before this Bench on the next date of hearing.

The petitioner shall file service affidavit along with copy of notice sent to the corporate debtor, acknowledgements, original postal receipt, track report, email etc, at least two days before the next date of hearing.

The Registry also shall submit service report along with notice copy sent to Corporate Debtor, postal receipt, track report/acknowledgement.

Petitioner, Registry, and Court Officer shall ensure availability of hard copy of the Petition to the Corporate Debtor as well as to this Bench before the next date of hearing. List this matter on **14.10.2022**.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)
//SKS//

Sd/-
H.V.SUBBA RAO
Member (Judicial)